

The Delhi Appropriation (No. 3) Bill, 2013

(As introduced in the Legislative Assembly of the
National Capital Territory of Delhi on 27th August, 2013)

THE DELHI APPROPRIATION (NO. 3) BILL, 2013

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A BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2013-14.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty fourth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 3) Act, 2013.

issue of

Rs. 531,42,00,000/-

from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2013-2014

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of rupees five hundred thirty one crore fourty two lac only towards defraying the several charges which will come in the course of payment during the financial year 2013-2014 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE

(See sections 2 and 3)

(Rs. in thousands)

Sums Not Exceeding					
DEMAND NO	SERVICES AND PURPOSES		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
3	Administration of Justice	Capital	30000	..	30000
4	Finance	Revenue	100	..	100
8	Social Welfare	Revenue	4486400	..	4486400
9	Industries	Revenue	797500	..	797500
11	Urban Development and Public Works	Revenue	200	..	200
Total			5314200	..	5314200

STATEMENT OF OBJECTS AND REASONS

The Delhi Appropriation (No.3) Bill, 2013 is introduced in pursuance of sub-section (I) of section 29 read with clause (a) of sub section (I) of section 30 of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992) to provide for the appropriation out of the Consolidated Fund of the National Capital Territory of Delhi, of the moneys required to meet the additional expenditure charged on the Consolidated Fund and the supplementary grants made by the Legislative Assembly for the expenditure of Government of National Capital Territory of Delhi for the financial year 2013-2014.


(Sheila Dikshit)

Finance Minister/Chief Minister

Delhi,

August , 2013

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Delhi Appropriation (No.3) Bill, 2013 does not seek to confer any additional power of legislation on any subordinate functionaries.